

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL  
HYDERABAD**

Regional Bench - Court No. – I

**Service Tax Appeal No. 30911 of 2017**

(Arising out of Order-in-Appeal No.HYD-SVTAX-000-APP-0011-17-18-ST dt.17.04.2017  
passed by Commissioner of Service Tax (Appeals), Hyderabad)

**Babu Jagjivan Ram SC**

Labour Contractor Co-operative Society Ltd,  
Bhagirath Bhavan, Musheerabad, Hyd – 500 020  
*VERSUS*

.....Appellant

**Commissioner of Central Tax  
Hyderabad - GST**

Kendriya Shulk Bhava, LB Stadium Road,  
Basheerbagh, Hyderabad – 500 004

.....Respondent

**Appearance:-**

None for the Appellant.

Shri M. Anukathir Surya, AR for the Respondent.

**Coram: HON'BLE MR. A.K. JYOTISHI, MEMBER (TECHNICAL)  
HON'BLE MR. ANGAD PRASAD, MEMBER (JUDICIAL)**

**FINAL ORDER No. A/30519/2025**

Date of Hearing: 26.11.2025

Date of Decision: 26.11.2025

**[Order per: ANGAD PRASAD]**

Nobody appeared on behalf of the appellant. However, the appellant sent a letter dated 25.11.2025 stating that they have opted for SVLDRS scheme, 2019 in relation to the issue covered in this appeal and has paid the applicable amount. Subsequent thereto, the department has also issued Form SVLDRS-4 No.L230120SV400296 towards full and final settlement of tax dues. Therefore, in view of Form SVLDRS-4 issued by the department, he is seeking withdrawal of the appeal.

2. Learned AR has no objection for the request of withdrawal of the appeal.

3. In view of the submissions, the appeal is deemed to be withdrawn.

(Dictated and pronounced in the Open Court)

**(A.K. JYOTISHI)  
MEMBER (TECHNICAL)**

**(ANGAD PRASAD)  
MEMBER (JUDICIAL)**